



The Haryana Municipal Corporation (Amendment) Act, 2020

Act 19 of 2020

Keyword(s):

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PART-I**HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 19th September, 2020

No. Leg. 29/2020.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th September, 2020 and is hereby published for general information:-

HARYANA ACT NO. 19 OF 2020**THE HARYANA MUNICIPAL CORPORATION (AMENDMENT) ACT, 2020****AN
ACT**

further to amend the Haryana Municipal Corporation Act, 1994.

Be it enacted by the Legislature of the State of Haryana in the Seventy-first Year of the Republic of India as follows:-

1. This Act may be called the Haryana Municipal Corporation (Amendment) Act, 2020. Short title.
2. In the proviso to sub-section (4) of section 4 of the Haryana Municipal Corporation Act, 1994 (hereinafter called the principal Act), for the words “five years”, the words “five years and six months” shall be substituted and shall be deemed to have been substituted with effect from the 10th October, 2008. Amendment of section 4 of Haryana Act 16 of 1994
3. After clause (c) of section 164 of the principal Act, the following clause shall be inserted, namely:- Amendment of section 164 of Haryana Act 16 of 1994.

“(ca) the consideration for which any immovable property may be sold, leased or otherwise transferred to social, religious or charitable institution, trust or social entities shall be as given below:-

Serial number	Nature of facility	Area	Tentative rate of sale
1	2	3	4
1.	Religious sites – the land of Municipal Corporation for the purpose of worship (Mandir, Gurudwara, Masjid, Church, etc.) and for Community Dharamshalas, Janjghar, Baratghar or community centres, etc.	upto 3000 square meters	(i) upto 2000 square meters, 50% of the Collector rate, proportionate cost of development of the area and other incidental charges thereto. (ii) for 2001-3000 square meters, 100% of the Collector rate, proportionate cost of development charges of the area and other incidental charges thereto.
2.	Nandi Shala, Gaushalas or stray cattle yard.	upto 5 acres	50% of the Collector rate, proportionate cost of development charges of the area and other incidental charges thereto:

Provided that the property shall be transferred by way of sale, lease or otherwise subject to prior approval of such authority, as may be notified by the Government.”.

Amendment of section 421 of Haryana Act 16 of 1994.

4. After sub-section (2) of section 421 of the principal Act, the following sub-section shall be added and shall be deemed to have been added with effect from the 4th October, 2018, namely:-

“(3) Notwithstanding anything contained in the Haryana Municipal Corporation (Second Amendment) Act, 2018, appointment, removal or suspension of person elected as Mayor of Municipal Corporation before coming into force of the Haryana Municipal Corporation (Second Amendment) Act, 2018 or filling up of any post/office vacated by such person shall continue to be governed by the respective provisions of the Haryana Municipal Corporation Act, 1994 that existed immediately prior to the coming of the Haryana Municipal Corporation (Second Amendment) Act, 2018 into force.

All the acts done/proceedings instituted or which might have been instituted or shall be instituted against any of the person elected as Mayor of Municipal Corporation prior to coming into force of the Haryana Municipal Corporation (Second Amendment) Act, 2018 shall continue to be governed by the respective provisions of the Haryana Municipal Corporation Act, 1994 that existed immediately prior to the coming of the Haryana Municipal Corporation (Second Amendment) Act, 2018 into force.”.

Repeal and saving.

5. (1) The Haryana Municipal Corporation (Amendment) Ordinance, 2020 (Haryana Ordinance No. 4 of 2020) and the Haryana Municipal Corporation (Second Amendment) Ordinance, 2020 (Haryana Ordinance No. 7 of 2020), are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinances shall be deemed to have been done or taken under this Act.

BIMLESH TANWAR,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.